

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.R. Adige, Vice-Chairman (A)

O.A. No. 643/2002

New Delhi, this the 6th day of March, 2002

Shri P. N. Sharma
s/o Shri V. N. Sharma
Retd. Deputy Postmaster Agar-1
r/o 151, Mahavir Nagar
Buteshwar
Mathura. Applicant

(By Advocate: Shri D.P. Sharma)

vs.

1. Union of India through
Secretary
Ministry of Communications
Department of Posts
New Delhi.
2. The Director Postal Services
O/o The Postmaster General
Agra Region, Agra.
3. The Senior Supdt. Postoffice
Agra Division
Agra.
4. A.N.Srivastava ADPS
O/o The Postmaster General
Agra Region
Agra. Respondents

O R D E R (Oral)

By Justice Ashok Agarwal:

Applicant has superannuated in his capacity as Deputy Post Master of the Agra Head Post Office w.e.f. 31.8.2001. Prior to that a Charge Memo. dated 17.5.2000, initiating disciplinary proceedings against the applicant, had been served upon him. He has been placed under suspension by an order passed on 21.8.2001.



2. By the present OA, he seeks the relief of quashing and setting aside of the aforesaid disciplinary proceedings on the ground that he has been deprived of his pensionary benefits in view of the pendency of the disciplinary proceedings.

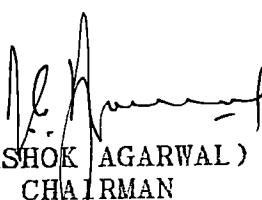
3. We have heard Shri D.P. Sharma, learned Advocate appearing in support of the OA and we find that no just cause has been made out for quashing the disciplinary proceedings. Disciplinary proceedings are underway and couple of witnesses have already been examined. In the circumstances, we feel that the ~~the only relief~~ applicant can legitimately claim ^{as} with a direction to the respondents to dispose of the disciplinary proceedings expeditiously.

4. In the circumstances, we find that interests of justice would be duly met by disposing of the present OA at this stage itself with a direction to the respondents to conduct the disciplinary proceedings and complete the same expeditiously as far as possible within a period of six months from the date of service of a copy of this order.

5. It goes without saying that applicant will actively cooperate in the conduct of the inquiry.

6. Present OA is disposed of ~~with~~ the aforesated directions.


(S.R. ADIGE)
VICE-CHAIRMAN(A)


(ASHOK AGARWAL)
CHAIRMAN